

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2421  
ANSWERED ON:27.08.2012  
CONSTITUTION OF TRIBUNALS  
McLeod Smt. Ingrid;Scindia Smt. Yashodhara Rajee

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

(a) whether the Government has made mandatory for all the State Governments to constitute the Tribunals under the Maintenance and Welfare of Parents and Senior Citizens Act, 2007;

(b) if so, the names of the States/UTs which have constituted these Tribunals under the said Act and the action taken on the defaulting States/UTs; and

(c) the steps taken by the Union Government to effectively implement the Maintenance and Welfare of Parents and Senior Citizens Act, 2007?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (c) Section 1(3) of the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 envisages that the Act shall be brought into force in a State on such date as the State Government may appoint by notification in the Official Gazette. States/UTs which have notified the Act are inter-alia required to take the following steps for effective implementation of the Act:

# Frame Rules u/s 32 (1);

# Appoint Maintenance Officers u/s 18(1);

# Constitute Maintenance and Appellate Tribunals u/s 7(1) and 15(1) respectively.

State Governments were requested from time to time at various levels to take necessary steps for effective implementation of the various provisions of the Act. As per information available, 25 States and all Union Territories have brought the Act into force, out of which 18 States and 6 Union Territories have constituted Maintenance Tribunals and Appellate Tribunals. Details are given in the Annexure.